

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.886/2019

Dated Tuesday, the 24th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N. Jagan

Postman

Vyasarpadi SO

Chennai 600 039

Chennai City North Division. ... Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs.

1. Union of India represented by

The Director General

Department of Posts

Dak Bhavan, New Delhi 110 001.

2. The Chief Postmaster General

Tamil Nadu Circle

Chennai 600 002.

3. The Postmaster General

Chennai City Region

Chennai 600 002.

4. Senior Superintendent of Post Offices

Tambaram Postal Division

Tambaram, Chennai 600 045.

5. Senior Superintendent of Post Offices

Chennai City North Division

Chennai 600 008. ... Respondents

By Advocate Mr. M. Kishore Kumar (R1&R2)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To permit the applicant to sit for the examination for promotion of Gramin Dak Sevaks as Postal Assistants scheduled to be held on 14.07.2019 as per the notification no. REP/4-4/2018 dated 04.06.2019 issued by the second respondent and pass such further or other orders”.

2. When the matter came up for hearing, learned counsel for the applicant is not present. Learned counsel for the respondents submits that the examination in challenge was cancelled by order dated 30.07.2019 and fresh notification was issued and there is no purpose in continuing with the matter as the same has become infructuous. He also produces a copy of the order dated 30.07.2019 which is taken on record.
3. In the above circumstances, the OA is dismissed as infructuous.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

24.09.2019